NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/06/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: CP/14/2017

NAME OF THE PETITIONER(S)

: J.M SHAMMIMUDDIN

NAME OF THE RESPONDENT(S)

: PRINTS INDIA PRIVATE LIMITED

UNDER SECTION

:241/242 of companies act 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

p. Swedh (For K. Moorthy)

Counsel For Performer

ORDER

Counsel representing both the parties are present. Counsel for petitioner submitted that the offer for compromise by way of MoU has been rejected by the other side. The rejoinder filed today is also showing the same reasons. In the circumstances, counsel for respondents is directed to file counter within two weeks by providing a copy to the other side, and thereafter counsel for petitioner is directed to file rejoinder within one week. The matter is posted for hearing. Put up on 30.06.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)